

ITEM NO.301

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 302375/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 304002/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 263572/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303950/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 119393/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 263558/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303886/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 111521/2025 - CLARIFICATION/DIRECTION
 IA No. 80721/2025 - CLARIFICATION/DIRECTION
 IA No. 302376/2025 - DISPENSING WITH AUTHENTIC TRANSLATION
 IA No. 16249/2026 - INTERVENTION APPLICATION
 IA No. 210793/2025 - INTERVENTION APPLICATION
 IA No. 316796/2025 - INTERVENTION APPLICATION
 IA No. 302374/2025 - INTERVENTION APPLICATION
 IA No. 303932/2025 - INTERVENTION APPLICATION
 IA No. 150822/2023 - INTERVENTION APPLICATION
 IA No. 262825/2025 - INTERVENTION APPLICATION
 IA No. 303835/2025 - INTERVENTION APPLICATION
 IA No. 114959/2025 - INTERVENTION/IMPLEADMENT
 IA No. 105676/2019 - INTERVENTION/IMPLEADMENT
 IA No. 114869/2025 - INTERVENTION/IMPLEADMENT
 IA No. 113578/2025 - INTERVENTION/IMPLEADMENT
 IA No. 204025/2025 - INTERVENTION/IMPLEADMENT
 IA No. 287205/2025 - INTERVENTION/IMPLEADMENT
 IA No. 303994/2025 - INTERVENTION/IMPLEADMENT
 IA No. 149919/2025 - INTERVENTION/IMPLEADMENT
 IA No. 119392/2025 - INTERVENTION/IMPLEADMENT
 IA No. 263014/2025 - INTERVENTION/IMPLEADMENT
 IA No. 83060/2024 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 204026/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
 IA No. 210794/2025 - STAY APPLICATION
 IA No. 16264/2026 - STAY APPLICATION

WITH

C.A. No. 13394/2015 (XVII)

IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 149875/2024 - CLARIFICATION/DIRECTION
IA No. 24482/2018 - INTERVENTION APPLICATION
IA No. 114957/2025 - INTERVENTION/IMPLEADMENT
IA No. 24487/2018 - STAY APPLICATION

Date : 16-04-2026 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter dated 25.03.2026 addressed by the Registrar General of the High Court of Punjab and Haryana requesting for extension of time for submitting the valuation report of the property.
2. Having heard learned counsel for the parties and the learned Amici Curiae, we extend the time granted by four weeks.

Considering the Note given by learned Amicus Curiae, we pass the following order :-

RE : Applications in Category D

3. Regarding Serial No. 20 - I.A.No. 204025 of 2025 (appln for impleadment) and I.A.No. 78914/2026 (appln. for placing additional documents on record) are allowed.
4. I.A.No. 204026 of 2025 be listed along with other matters on the next date of hearing.

RE : Applications in Category A

5. Regarding Serial No. 3 - I.A.Nos.113805/2026, 113804/2026, 113174/2026, 113798/2026, 113243/2026, 113790/2026, 113792/2026, 113172/2026, 113788/2026, 113241/2026, 113175/2026, 113804/2026, 113799/2026, 113801/2026, 161495/2024, 161749/2024, 106130/2026, 106133/2026

Having perused the findings of Sh.R.S.Virk, learned District Judge (Retd.) and having perused the applications, which have been scrutinized in detail by learned Amici Curiae, these applications are allowed in terms of our order dated 12.11.2025.

6. Regarding Serial No. 4 - I.A.Nos. 110536/2026, 110573/2026 and 113049/2026

Ms. Rajshri A. Dubey, learned counsel, will file an affidavit within two weeks from today indicating clearly the prayers in the applications. This affidavit will be in modification of the prayers that have been made in the present applications.

7. Regarding Serial No. 5 - I.A.Nos. 282213/2025, 282216/2025, 318481/2025, 318482/2025, 9842/2026, 9843/2026, 23569/2026, 23570/2026 and I.A. Nos. 333105/2025, 333110/2025, 18012/2026, 23687/2026 and I.A.No. 102725/2026 and I.A.Nos. 216195/2025, Document No. 216442/2025, 322850/2025, 42675/2026 & 42673/2026

The above applications shall abide by our order dated 19.02.2026. The Recovery Officer shall consider these applications in detail including the issues relating to limitation before passing final orders. The applications are, accordingly, disposed of.

8. In modification of our order dated 21.01.2026, at Serial No. 2 against I.A.No. 269751/2025, the name of Mr. Ajit Kumar Ekka, learned AOR, may be replaced with *"Mr. S. Gowthaman, learned AOR."*

9. In modification of our order dated 12.11.2025, at Entry No. 11 against I.A.No. 141060 of 2021, the name of the applicant - Sutip Ltd. shall be replaced with *"RESPONSIVE SUTIP LTD."*

10. Having perused the letters dated 16.01.2026 and 17.02.2026 seeking withdrawal of I.A.Nos. 263550/2025, 263529/2025, 50714/2026 and 50716/2026, these applications are dismissed as withdrawn.

11. Having perused the letter dated 15.04.2026 circulated by Ms.Rajshri A. Dubey, learned AOR, correction in Page No. 739 with I.A.No. 110536/2026 is permitted. She will file the corrected page in the Registry for inclusion.

12. List on 14.05.2026 at 02.00 PM.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

ITEM NO.301

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 302375/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 304002/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 263572/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303950/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 119393/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 263558/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303886/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 111521/2025 - CLARIFICATION/DIRECTION
 IA No. 80721/2025 - CLARIFICATION/DIRECTION
 IA No. 302376/2025 - DISPENSING WITH AUTHENTIC TRANSLATION
 IA No. 16249/2026 - INTERVENTION APPLICATION
 IA No. 210793/2025 - INTERVENTION APPLICATION
 IA No. 316796/2025 - INTERVENTION APPLICATION
 IA No. 302374/2025 - INTERVENTION APPLICATION
 IA No. 303932/2025 - INTERVENTION APPLICATION
 IA No. 150822/2023 - INTERVENTION APPLICATION
 IA No. 262825/2025 - INTERVENTION APPLICATION
 IA No. 303835/2025 - INTERVENTION APPLICATION
 IA No. 114959/2025 - INTERVENTION/IMPLEADMENT
 IA No. 105676/2019 - INTERVENTION/IMPLEADMENT
 IA No. 114869/2025 - INTERVENTION/IMPLEADMENT
 IA No. 113578/2025 - INTERVENTION/IMPLEADMENT
 IA No. 204025/2025 - INTERVENTION/IMPLEADMENT
 IA No. 287205/2025 - INTERVENTION/IMPLEADMENT
 IA No. 303994/2025 - INTERVENTION/IMPLEADMENT
 IA No. 149919/2025 - INTERVENTION/IMPLEADMENT
 IA No. 119392/2025 - INTERVENTION/IMPLEADMENT
 IA No. 263014/2025 - INTERVENTION/IMPLEADMENT
 IA No. 83060/2024 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 204026/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
 IA No. 210794/2025 - STAY APPLICATION
 IA No. 16264/2026 - STAY APPLICATION

WITH

C.A. No. 13394/2015 (XVII)
IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 149875/2024 - CLARIFICATION/DIRECTION
IA No. 24482/2018 - INTERVENTION APPLICATION
IA No. 114957/2025 - INTERVENTION/IMPLEADMENT
IA No. 24487/2018 - STAY APPLICATION

Date : 16-04-2026 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

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Ms. Shilpi Shrivastava, Adv.

Ms. Anne Mathew, AOR
Mr. Jayant Mohan, AOR
Mr. Vivek Jain, AOR
Ms. Pallavi Pratap, AOR
Mr. Balaji Srinivasan, AOR
M/S. V. Maheshwari & Co., AOR

Mr. Naijal Kumar P, AOR

Mr. Rohan Choudhary, Adv.
Mr. Ritam Tripathi, Adv.
Ms. Lakshita Handa, Adv.
Mr. Milinda Sharma, Adv.
Ms. Veera Kaul Singh, AOR

Ms. Neema, AOR

Mr. Arjun Singh Bawa, Adv.
Ms. Asiya Khan, AOR
Ms. Saumya Pandotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter dated 25.03.2026 addressed by the Registrar General of the High Court of Punjab and Haryana requesting for extension of time for submitting the valuation report of the property.
2. Having heard learned counsel for the parties and the learned Amici Curiae, we extend the time granted by four weeks.

RE : Applications in Category D

3. Regarding Serial No. 20 - I.A.No. 204025 of 2025 (appln for impleadment) and I.A.No. 78914/2026 (appln. for placing additional documents on record) are allowed.
4. I.A.No. 204026 of 2025 be listed along with other matters on the next date of hearing.
5. Regarding Serial No. 3 - I.A.Nos. 105676/2019, 83060/2024, 105681/2019 and 149919/2025

Having perused the findings of Sh.R.S.Virk, learned District Judge (Retd.) and having perused the applications, which have been scrutinized in detail by learned Amici Curiae, these applications are allowed in terms of our order dated 12.11.2025.

6. Regarding Serial No. 4 - I.A.Nos. 110536/2026, 110573/2026 and 113049/2026

Ms. Rajshri A. Dubey, learned counsel, will file an affidavit within two weeks from today indicating clearly the prayers in the applications. This affidavit will be in modification of the prayers that have been made in the present applications.

7. Regarding Serial No. 5 - I.A.Nos. 282213/2025, 282216/2025, 318481/2025, 318482/2025, 9842/2026, 9843/2026, 23569/2026, 23570/2026 and I.A. Nos. 333105/2025, 333110/2025, 18012/2026, 23687/2026 and I.A.No. 102725/2026 and I.A.Nos. 216195/2025, Document No. 216442/2025, 322850/2025, 42675/2026

The above applications shall abide by our order dated 19.02.2026. The Recovery Officer shall consider these applications in detail including the issues relating to limitation before passing final orders.

8. In modification of our order dated 21.01.2026, at Serial No. 2 against I.A.No. 269751/2025, the name of Mr. Ajit Kumar Ekka, learned AOR, may be replaced with "*Mr. S. Gowthaman, learned AOR.*"

9. In modification of our order dated 12.11.2025, at Entry No. 11 against I.A.No. 141060 of 2021, the name of the applicant - Sutip Ltd. shall be replaced with "*RESPONSIVE SUTIP LTD.*"

10. Having perused the letters dated 16.01.2026 and 17.02.2026 seeking withdrawal of I.A.Nos. 263550/2025, 263529/2025, 50714/2026 and 50716/2026, these applications are dismissed as withdrawn.

11. Having perused the letter dated 15.04.2026 circulated by Ms.Rajshri A. Dubey, learned AOR, correction in Page No. 739 with I.A.No. 110536/2026 is permitted. She will file the corrected page

in the Registry for inclusion.

12. List on 14.05.2026 at 02.00 PM.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR